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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 13065/2018

SMT. DEEPIKA ANAND

..... Petitioner

Through Mr.J.P. Sengh, Sr. Adv. with

Mr.Avneesh Garg, Ms.Mrigna Shekhar, Mr.Zulin Singh & Ms.Manisha Mehta, Advs.

versus

DIRECTORATE OF EDUCATION AND ORS. ..... Respondents

Through Ms.Avnish Ahlawat, Standing

counsel with Ms.Palak Rohmetra,

Advs.

**CORAM:** 

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

ORDER

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05.12.2018

## **CM APPL. 50747/2018 (Exemption)**

Allowed, subject to all just exceptions.

This application is, accordingly, disposed of.

## W.P.(C) No. 13065/2018 & CM APPLN. 50746/2018

Issue notice.

Learned counsel appearing on behalf of respondent no.1 accepts notice and seeks time to file the short affidavit to the petition.

Let the needful be done within a period of four weeks.

Rejoinder thereto, if any, to be filed within two weeks thereafter.

On taking steps within one week let notice be served upon the





respondents no.2 & 3. On receipt of the notice the said respondents are directed to file reply to the petition within four weeks. Rejoinder thereto, if any, to be filed within two weeks thereafter.

Renotify on 03<sup>rd</sup> April, 2019.

Till further orders, no coercive steps shall be taken against the petitioner pursuant to order dated 26.11.2018.

Order dasti.

SURESH KUMAR KAIT, J

**DECEMBER 05, 2018 ab**